

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BLUEOWL SOLUTIONS PRIVATE LIMITED

1. NAME OF CORPORATE PERSON

Blueowl Solutions Private Limited

2. DATE OF INCORPORATION OF CORPORATE PERSON

14/06/2021

3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED

ROC-Hyderabad

4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON

U62013TG2021PTC152232

5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON

8-9-104, 1st Floor, Dhathu Nagar Kanchan Bagh, Hyderabad – 500058, Telangana, India

6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON

1st June 2026

7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR

Mrs. Sriakashmi Purushotham
Address: No. 41, Patalamma Temple Street, Basavanagudi, near South End Circle, Bengaluru 560004, Karnataka, India.
Mail Id: sri@purujana.com
Ph. No: 080 42202020
Regn. No.: IBB/IPA-001/IP-P00951/2017-2018/11571

8. LAST DATE FOR SUBMISSION OF CLAIMS

1st July 2026

Notice is hereby given that Blueowl Solutions Private Limited has commenced voluntary liquidation on 1st June 2026.

The stakeholders of Blueowl Solutions Private Limited are hereby called upon to submit a proof of their claims, on or before 1st July 2026, to the liquidator at the address mentioned against item no. 7.

The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties..

Sd/- Sriakashmi Purushotham
Liquidator in the matter of
Blueowl Solutions Private Limited

Date : 1st June 2026
Place : Bengaluru

HDFC BANK

Regional Office : HDFC Bank House, 50-56-5, Plot No.175, Seethamdhara, Opp.Old SBH, Visakhapatnam - 530 013.

POSSESSION NOTICE

(for immovable property) [rule 8(1)]

Whereas the undersigned being the Authorized officer of the **HDFC Bank Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of Security Interest (Enforcement) Rule 2002, issued a Demand notice on 03/01/2025 u/s 13(2) of the captioned Act, calling upon the **Borrower : 1. M/s. Mahaveer Impex , Rep. by its Mng.Partner Mrs.Bhavani Pasupuleti, D.No.19-83/1, 2nd Floor, Near Mahatma Gandhi Wholesale Marketyard, Gollapudi Village,Vijayawada - 520 012. 2. Mr. Chinnarasu Pasupuleti, Door No 8-672 Srinivas Nagar Tadigadapa Penamalur, Vijayawada - 521137. 3. Mrs.Bhavani Pasupuleti, Door No 8-672 Srinivas Nagar Tadigadapa Penamalur, Vijayawada - 521137. 4. Mr.Rambabu Boddu, Block 25 F-7, Jnnurm Colony, Kotha Paradesipalem, Visakhapatnam-531163. 5.Mr. Muthu swamy Murugesan, Door No. 1-69/6, Ganesh Nagar, Pendurthi, Visakhapatnam - 531173.** to repay the amount mentioned in the notice being **Rs.3,08,31,906.43 Ps (Rupees Three Crores Eight Lakhs Thirty One Thousand Nine Hundred Six and Forty Three Paise Only)** as on **31.12.2024** along with the future interest and incidental expenses & cost thereon till the date of final payment, within 60 days from the date of receipt of the said notice.

The borrower, guarantor(s) and mortgagor(s) having failed to repay the amount, notice is hereby given to the borrower guarantor(s) and mortgagor(s) and the public in general that the undersigned being the **Authorised Officer of HDFC Bank Limited** has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rule on this **30th day of May of the year 2026.**

The borrower, guarantor(s) & mortgagor(s) in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the property will be subject to the charge of the **HDFC Bank Limited** for an amount mentioned above together with interest thereon.

The Borrower/Guarantor(s)/Mortgagor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTIES
Schedule-A: All that piece and parcel of Vacant Land Property of site measuring A.0.84 Cents or 3930.8 Sq.yds being in S.No.113/34, D.NO.1-69/6, Asst. No.1086421385, Ward No.70, Ganesh Nagar, Chinamushidivada Village & Panchayat, Visakhapatnam - 530047, within the Jurisdiction of Sub Registrar, Visakhapatnam in Visakhapatnam Dist. is bounded by:(Document No.1279 of 1981, dated.02.03.1981, Document Holder's Name Mr. Madura Muthuswamy S/o Veeran) **Boundry Details as per Document: North :** Query Road, **South :** Property of Pendurthi Applaswami, **East :** Property of Peddada Ramulamma, **West :** Property of Mindi Papaiah.

Schedule-B: Personal Guarantee of all partners & property owner, Book Debts & Receivables and Stock.

Date: 30-05-2026
Place : Visakhapatnam

Sd/- Authorised Officer
HDFC Bank Ltd.

HDFC BANK

Regional Office : HDFC Bank House, 50-56-5, Plot No.175, Seethamdhara, Opp.Old SBH, Visakhapatnam - 530 013.

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The borrower, guarantor(s) and mortgagor(s) having failed to repay the amount, notice is hereby given to the borrower guarantor(s) and mortgagor(s) and the public in general that the undersigned being the **Authorised Officer of HDFC Bank Limited** has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rule on this **30th day of May of the year 2026.**

The borrower, guarantor(s) & mortgagor(s) in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the property will be subject to the charge of the **HDFC Bank Limited** for an amount mentioned above together with interest thereon.

The Borrower/Guarantor(s)/Mortgagor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTIES
Schedule-A: All that piece and parcel of Vacant Land Property of site measuring A.0.84 Cents or 3930.8 Sq.yds being in S.No.113/34, D.NO.1-69/6, Asst. No.1086421385, Ward No.70, Ganesh Nagar, Chinamushidivada Village & Panchayat, Visakhapatnam - 530047, within the Jurisdiction of Sub Registrar, Visakhapatnam in Visakhapatnam Dist. is bounded by:(Document No.1279 of 1981, dated.02.03.1981, Document Holder's Name Mr. Madura Muthuswamy S/o Veeran) **Boundry Details as per Document: North :** Query Road, **South :** Property of Pendurthi Applaswami, **East :** Property of Peddada Ramulamma, **West :** Property of Mindi Papaiah.

Schedule-B: Personal Guarantee of all partners & property owner, Book Debts & Receivables and Stock.

Date: 30-05-2026
Place : Visakhapatnam

Sd/- Authorised Officer
HDFC Bank Ltd.

E-AUCTION SALE NOTICE

UNDER IBC, 2016 R/W PART A OF SCHEDULE II OF REGULATION 27 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (BANKRUPTCY PROCESS FOR PERSONAL GUARANTORS TO CORPORATE DEBTOR) REGULATIONS, 2019.

Mrs. Indukuri Sundari (In Bankruptcy Process),
Personal Guarantor to M/s Indu Projects Limited
Auction Notice issued by the Bankruptcy Trustee, Mr. Kasi Srinivas.
Bankruptcy Trustee Address: Flat No. 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad-500 033, Telangana. Email: bt.induprojects@gmail.com.

The following property belonging to Mrs. Indukuri Sundari (In Bankruptcy Process) forming part of Bankruptcy Estate, is for sale by the Bankruptcy Trustee through E-Auction as "AS IS WHERE IS", "AS IS WHAT IS", "WHATSOEVER THERE IS BASIS" and "NO RECOURSE BASIS" as per details mentioned in the table below.

Asset Description	Reserve Price (Rs.)	EMD (Rs.)	BID Increment Value (in multiples of Rs.)
Residential Flat bearing Nos. 206 & 207, On First Floor, In "Palace View Estate" Apartments, MCH No. 8-2-120/112/P/88-89/3(GHMC No. 8-2-120/112/P/206, 207), Sy.No. 403, At Road No. 2, Banjara Hills, Hyderabad, Telangana - 500 034. With super built-up area of the Unit is 2354 Sq.ft. (Undivided share of land is 56 Sq.yds). In the name of Mrs. Indukuri Sundari Doc. No. 401/1998. SRO Banjara Hills	1,72,53,000	17,25,300	2,00,000

Key Dates/Auction Timeline

Last date for submission of Eligibility Documents/EOI

11th June 2026

Declaration of Qualified Bidders

12th June 2026

Property Visit/Inspection of property

13th June 2026. Between 10:00 AM to 05:00 PM

Last date for submission of Earnest Money Deposit (EMD)

17th June 2026

Date and Time of E. Auction

19th June 2026 between 11:00 AM to 01:00 PM.

Brief Terms of the Auction

1. Interested applicants may refer relevant E-AUCTION PROCESS INFORMATION DOCUMENT with terms and conditions of online E-Auction, BID form, Eligibility Criteria, Declaration by Bidders, EMD requirement etc., available at <https://bankauctions.in> or can get through bt.induprojects@gmail.com, followed by originals.

2. Interested applicant who has deposited EMD and requires assistance in creating login ID and password may contact the Office of the Bankruptcy Trustee through email at bt.induprojects@gmail.com or contact Auction Platform through email at prakash@bankauctions.in and Ph. No.: 81420 00064.

3. It is clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Bankruptcy Trustee to effectuate the sale. The Bankruptcy Trustee has the right to extend /defer /cancel and/or modify, delete any of the terms and conditions including timelines of E-Auction at his discretion in the interest of Bankruptcy Process and has right to reject any bid without any prior notice or assigning any reason whatsoever at any stage of the auction.

4. Bidding below the Reserve Price is not allowed.

5. It is being bought to the notice of the Bidders that the Original Title Deeds of the above property are not available with the Bankruptcy Trustee. Please refer to the E-AUCTION PROCESS INFORMATION DOCUMENT for more information.

Sd/-
Kasi Srinivas
Bankruptcy Trustee

Date: 02-06-2026
Place: Hyderabad

Reg. No. IBB/IPA-003/ICA-I-00237/2019 - 2020/12840
AFA Valid till 31.12.2026

homefirst

We'll take you home

Home First Finance Company India Limited

CIN:L65990MH2010PLC240703 Website:homefirstindia.com

Phone No: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX- IV-A[See provision to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

Sr. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of EMD & Document	Number of Interested officer
1.	Boshetty Anjan Kumar, Boshetty Sangeetha	Plot no 23, West part of Plot no 23 (Northern Part), Sy no 253, Ward no 4, Block No 11, Annamal Hayathnagar Village, Hayathnagar Revenue Mandal, Under GHMC Hayathnagar Circle-3, Rangareddy District. Hyderabad Telangana 500070	05-01-2023	14,52,918	13-03-2023	9,53,550	95,355	17-06-2026 (11am-2pm)	15-06-2026 (upto 5pm)	9398088136

E-Auction Service Provider

Company Name : - e-Procurement Technologies Ltd.(Auction Tiger).
Help Line No :- 079-35022160 / 149 / 812, Contact Person : Ram Sharma – 8000023297, e-mail id:- ramprasad@auctiontiger.net and Support@auctiontiger.net.

E-Auction Website/For Details, Other terms & conditions

<http://www.homefirstindia.com>
<https://homefirst.auctiontiger.net>

A/c No: for depositing EMD/other amount

912020036268117-
Home First Finance Company India Limited - Axis Bank Ltd., MIDC, Andheri East.

Branch IFSC Code

UTIB0000395

Name of Beneficiary

Authorized Officer,
Home First Finance Company India Limited

Bid Increment Amount Rs. 10,000/-.

The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://homefirst.auctiontiger.net>). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In case of any discrepancy/English Version of the Notice will be treated as authentic.

NOTE: STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 02-06-2026
Place: Telangana

Signed by Authorized Officer,
Home First Finance Company India Limited

SENTHIL INFOTEK LIMITED

Regd.Off.: 157, Dhanalakshmi Society, Mahendra Hills, East Marredpally, Secunderabad-500 026. Telangana, INDIA

CIN No: L72200TG1997PLC026943

Statement of Audited Financial Results for the Quarter and Year ended March 31, 2026

Rs. in Lakhs

Particulars	Quarter ended		Year ended	
	31.03.2026 (Audited)	31.12.2025 (Unaudited)	31.03.2025 (Audited)	31.03.2026 (Audited)
Revenue from Operations	1.45	1.23	2.05	8.49
Net Profit for the period before Tax (before Exceptional items)	(0.32)	0.08	(4.68)	0.72
Net Profit for the period before tax (after Exceptional Items)	(0.32)	0.08	(4.68)	0.72
Net Profit for the period after tax (after Exceptional Items)	-0.15	0.06	(4.68)	0.62
Total comprehensive income for the period (after tax)	-0.15	0.06	(4.68)	0.62
Paid-up Equity Share Capital (Face value of ₹ 10/-each)	505.00	505.00	505.00	505.00
Earnings Per Share (Face Value of ₹ 10/-each)				
Basic (₹)	0.00	0.00	(0.09)	0.01
Diluted (₹) :	0.00	0.00	(0.09)	0.01

Notes:

1. The Audited Financial results were reviewed by the Audit Committee and approved by the Board of Directors at their meetings held on 27.05.2026.

2. The above is an extract of the detailed format of Quarterly and Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Annual Financial Results are available on the websites of Stock Exchange at www.bseindia.com

By the Order of the Board
For Senthil Infotek Limited
Sd/- C.Pitchandi
Managing Director
(DIN: 01256061)

Place: Secunderabad
Date : 27.05.2026

DILIGENT INDUSTRIES LIMITED

Regd. Office: Dwarika Thirumala Road Denduluru Village and Mandal, Eluru, Andhra Pradesh, India, 534432,
CIN: L15490AP1995PLC088116 Website: www.diligentindustries.com Contact No: 08623-25607799 |
Email ID: diligentinvestors@gmail.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2026

(Rs. IN LAKHS)

Sl. No.	PARTICULARS	CONSOLIDATED				
		QUARTER ENDED		YEAR ENDED		
		31-03-2026 Audited	31-12-2025 Unaudited	31-03-2025 Audited	31-03-2026 Audited	31-03-2025 Audited
1.	Total Income from Operations (net)	2986.24	3585.98	5201.27	15297.37	14358.09
2	Net Profit / (Loss) for the period (before tax, exceptional and/or Extraordinary items)	70.93	14.21	71.57	349.62	348.70
3	Net Profit / (Loss) for the period before tax (after exceptional and/or Extraordinary items)	58.91	14.21	71.57	337.60	348.70
4	Net Profit / (Loss) for the period after tax (after exceptional and/or Extraordinary items)	35.40	18.15	44.11	252.33	251.49.
5	Total comprehensive income for the period [comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax)]	35.40	18.15	44.11	252.33	251.49.
6	Equity Share Capital	2384.31	2384.31	2384.31	2384.31	2384.31
7	Other Equity (excluding Revaluation Reserve as shown in the balance sheet of previous year)	-	-	-	4318.84	4066.51
8	Earnings per share (before extraordinary items) (of Re. 1/- each)	0.01	0.01	0.02	0.11	0.17
	Basic:	0.01	0.01	0.02	0.11	0.17
	Diluted:	0.01	0.01	0.02	0.11	0.17
9	Earnings per share (after extraordinary items) (of Re.1/- each)	0.01	0.01	0.02	0.11	0.17
	Basic:	0.01	0.01	0.02	0.11	0.17
	Diluted:	0.01	0.01	0.02	0.11	0.17

Notes:

1. The above results were reviewed and recommended by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on Saturday 30th May 2026.

2.The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The Full format of the Quarterly/Annual Financial Results are available on the Stock Exchange website at www.bseindia.com and company website at <https://diligentindustries.com/investor-relations.html>

Scan this QR Code for complete report

Place : DENDULURU
Date : 30-05-2026

By the order of the Board
Diligent Industries Limited
Sd/-
Mr. Bhanu Prakash Vankineni,
Managing Director

Karnataka Bank Ltd.

Your Family Bank. Across India

Asset Recovery Management Branch, Ground floor,
Plot No. 50, Srinagar Colony, Road No. 3,
Banjara Hills, Hyderabad - 500073.

Phone : 040-23755686/23745686
E-Mail : hyd.arm@ktkbank.com
Website : www.karnatakabank.bank.in
CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 8(6) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged /charged to the secured Creditor, the constructive Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd., the Secured Creditor on 22.01.2026 will be sold on "As is Where is", "As is What is" and "Whatever there is" on 17.06.2026, for recovery of Rs.2,13,10,78,267.39 (Rupees Two Hundred Thirteen Crores Ten Lakhs Seventy Eight Thousand Two Hundred Sixty Seven and Paise Thirty Nine Only) under

NATURE & ACCOUNT No.	BALANCE OUTSTANDING (Rs.)	INTEREST TO BE ADDED FROM
Term Loan A/c 7217001600369801	2,09,04,80,811.39	11.05.2026
Term Loan A/c 7217001600387001	4,06,17,456.00	11.05.2026
Total	2,13,10,78,267.39	

plus costs, due to the Karnataka Bank Ltd, Secunderabad Branch, Phone:9666502304 (BM), 9666645338 (ABM), the Secured creditor from (1) M/S Vijay Infotech Ventures, Represented by its partners, addressed at 104, Surya Tower, S P Road, Secunderabad – 500003, Telangana, 2) Mrs. Charul Gupta, W/o of Mr. Susheel Kumar Gupta, 3) Ms. Yotsna Gupta, D/o Mr. Susheel Kumar Gupta, 4) Mr. Bhagatram Vijay Kumar Gupta, S/o Bhagatram Gupta and 5) Mr. Susheel Kumar Gupta, S/o Mr. Vijay Kumar Gupta, Sl. No. 2,3,4 & 5 are addressed at Plot. No. 1232, Road No. 60, JubileeHills, Shaikpet, Hyderabad – 500033, Telangana, being borrowers/ guarantors/ co-obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

All that part and parcel of Commercial Property with land measuring 9946 sq. yards (8917.6 sqyds net area after deduction of road affected area of 1028.4 sqyds out of 9946 sq.yds) comprised in Sy. No.s 5, 15, 17/A, 17/A/A, and multi storied building constructed thereon situated at Kondapur Village, Serilingampally Mandal, GHMC Area under Serilingampally Circle, Rangareddy District, Telangana State, along with all improvements and appurtenances therein. The property belongs to M/s Vijay Infotech Ventures represented by its Partners. The property is bounded by, North: Neighbour's & Part of Sy. No. 15 of Kondapur, South: 80' Wide Main Road (HITECH City Road) East: 30FT Wide Road and West: Neighbour's Sy. No. 17 of Kondapur.

Location: Latitude: 17°27'29.6"N and Longitude: 78°22'05.2"E

Reserve Price	: Rs.3,50,00,00,000.00 (Rupees Three Hundred Fifty Crores Only)(Inclusive of TDS).
Earnest Money Deposit:	: Rs. 35,00,00,000.00 (Rupees Thirty Five Crores only)

(The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset) (This Notice shall also serve as Notice under Sub Rule (6) of Rule (8) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors) For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website ie., www.karnatakabank.bank.in under the head "mortgaged assets for sale". The E-auction will be conducted through portal www.auctionbazaar.com on 17.06.2026 from 11:00 A.M to 11:20 A.M with unlimited extension of 5 minutes. The intending bidder is required to register their name at M/S. ARCA EMART PVT. LTD through the website www.auctionbazaar.com and get the user ID and password free of cost and get training online training on E-auction (tentatively on or before 16.06.2026) from M/s. ARCA EMART PVT LTD, 7-1-28/1/A/1, PARK AVENUE 1, AMEERPET, Secunderabad Telangana 500016. Website at www.auctionbazaar.com. contact mobile.No's 9603716999, 9581498999, 9581498999 Email-ID:- contact@auctionbazaar.com, support@auctionbazaar.com.

Date: 01.06.2026, Place: Hyderabad.

Sd/-Authorised officer, Karnataka Bank Ltd

VASTU HOUSING FINANCE

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.

CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

S.N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	M Kalpana (Borrower), Magilla Uday Kiran (Co Borrower), M Thirupathiah (Co Borrower) HL0000000103832 LP0000000103894	17/Mar/26 Rs.1715290/- & Rs.2213142/- as on 14/Mar/26	All that piece and parcel of 1-248/1 (old H.No. 1-151/1) Constructed on an Open Plot with an extent of 150.00 Sq.Yards, is equal to 125.42 sq meters and in Survey No: 38, Situated at Kothur Municipality, Mandal, Rangareddy District, Telangana State, And Having a Rcc Ground Floor Slab Area is 800.00 Sq.Feet. At Sro Shadnagar, Assessment No:- 1304101620., Ranga Reddy District, Telangana, 509228 Boundaries as follows:- North – M. Jayamma Plot South – M. Kalpana Plot East – 4 Feet Road West – 5 Feet Road	Symbolic Possession Taken 27/05/2026
2	Kannoju Sharath (Borrower), Kannoju Lavanya (Co Borrower) HL0000000123490 LP0000000120590 LP0000000177225	17/Feb/26 Rs.2024124/- & Rs.2362697/- & Rs.2022506/- as on 17/Feb/26	Property At, All That/Entire Residential RCC property bearing H.No. 2-22 House (Ground Floor First Floor) with Open Place 2-23 to an extent of 96.75 Sq. yards (or) 80.902 Ward No. 2, Parkal Village Mandal, Sq. Meters, situated at Hanumakonda District, said property covered within the Parkal Municipality, within limits of the jurisdiction of Registration District Hanumakonda, held Registrar Parkal Pincode 506164 Bounded As follows - North- Nagara Panchayath C.C. Road South- Plot of Racharla Satyanarayana East- Joint Lane West- Compound Wall with Racharla Satyanarayana	Symbolic Possession Taken 28/05/2026

Date : 02.06.2026
Place : Rangareddy, Hanumakonda

Authorised officer
Vastu Housing Finance Corporation Ltd

E-AUCTION SALE NOTICE UNDER IBC, 2016

MR. KUNAM RAGHAVA REDDY IN BANKRUPTCY PROCESS

Bankruptcy Trustee Address: Flat No. 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad-500 081, Telangana.

The following assets and properties of MR. KUNAM RAGHAVA REDDY IN BANKRUPTCY PROCESS forming part of Bankruptcy Trust are for sale by the Bankruptcy trustee through E-Auction "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS BASIS" and "NO RECOURSE BASIS" as per details mentioned in the table below.

Lot No.	Asset Description	Reserve Price (Rs.)	EMD (Rs.)	BID Increase Amount (Rs.)
I	(Flat – 302 in Sai Avenue) : Residential flat bearing No. 302, located on the 4th floor (from Ground level) in "Sai Avenue", a residential apartment building comprising Cellar + Ground + Four Upper Floors, with ten flats on each floor, constructed on Plot Nos. 25 (Part), 27, 28, 29, 30 & 31 in Sy. Nos. 99 & 100, Document no. 386/0/09. The flat has a plinth area of 1,040 sq. ft. along with an undivided share of land (UDS) of 20 sq. yards out of a total land extent of 1,005 sq. yards, and is situated at Nizampet, Bachupally Mandal, Medchal-Malkajgiri District, Telangan in the name of Mr. Kunam Raghava Reddy.	31,50,000	3,15,000	50,000
II	(Flat – 410 in Sai Avenue) : Residential flat bearing No. 410, located on the 5th floor (from Ground level) in "Sai Avenue", a residential apartment building comprising Cellar + Ground + Four Upper Floors, with ten flats on each floor, constructed on Plot Nos. 25 (Part), 27, 2			

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BLUEOWL SOLUTIONS PRIVATE LIMITED

1. Name of Corporate Person	Blueowl Solutions Private Limited
2. Date of Incorporation of Corporate Person	14/06/2021
3. Authority under which Corporate Person is Incorporated/ Registered	ROC-Hyderabad
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U62013TG2021PTC152232
5. Address of the Registered Office and Principal Office (If Any) of Corporate Person	8-9-104, 1st Floor, Dhathu Nagar Kanchan Bagh, Hyderabad – 500058, Telangana, India
6. Liquidation Commencement Date of Corporate Person	1 st June 2026
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Ms. Srilakshmi Purushotham Address: No. 41, Patalamma Temple Street, Basavanagudi, near South End Circle, Bengaluru 560004, Karnataka, India. Mail id: sri@gurujana.com Ph. No: 080 42202020 Regn. No.: IBBI/IPA-001/IP-P00951/2017-2018/11571
8. Last Date for Submission of Claims	1 st July 2026

Notice is hereby given that **Blueowl Solutions Private Limited** has commenced voluntary liquidation on **1st June 2026**.

The stakeholders of **Blueowl Solutions Private Limited** are hereby called upon to submit a proof of their claims, on or before 1st July 2026, to the liquidator at the address mentioned against item no. 7.

The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Srilakshmi Purushotham

Liquidator in the matter of **Blueowl Solutions Private Limited**

Date: 1st June 2026

Place: Bengaluru